

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5356
ANSWERED ON:13.12.2010
CHILDREN WORKING IN HAZARDOUS CONDITION
M.Thambidurai Dr.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the report of UNICEF stating that even now over 12 million children in India work in hazardous conditions;
- (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government to bring the children back to schools?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): As per the information received from UNICEF there is no UNICEF report stating that even now 12 million children in India work in hazardous conditions. They have further mentioned that the reference to "hazardous conditions" has been taken from the UNICEF India and global websites and they are taking steps to correct it.

(c): The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Government is making efforts for creating awareness among the public about the evil of Child labour. Further, Government is implementing the scheme of National Child Labour Project (NCLP) for the rehabilitation of children withdrawn from work. Under the Scheme children withdrawn from work are admitted into Special Schools, where these children provided with accelerated bridging education, vocational training, nutrition, stipend and health care facilities etc., before they are mainstreamed into regular education system.